

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**Appeal No. 79 of 2017 &
IA NO.1099 OF 2017**

Dated: 9th January, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of :

Haryana Vidyut Prasaran Nigam Ltd., ...Appellant(s)
Vs.
Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Parichita Chowdhary
Counsel for the Respondent(s) : Ms. Ranjitha Ramachandran
Mr. Shubham Arya for R-2
Mr. Tushar Mathur for R-3

ORDER

IA NO. 1099 OF 2017
(Appl. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 79 OF 2017

It is represented that pleadings are complete.

List the matter for hearing on **19.03.2018.**

**(Justice N. K. Patil)
Judicial Member**

**(I.J. Kapoor)
Technical Member**